S.O. 1005(E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby appoints the 1st April, 2017 as the date on which the provisions of the following sections of the said Code shall come into force:—

(1) section 59;
(2) section 209 to section 215 (both inclusive);
(3) sub-section (1) of section 216; and
(4) section 234 and section 235.

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 30th March, 2017

[F. No. 30/7/2016-Insolvency Section]
AMARDEEP SINGH BHATIA, Jt. Secy.